

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 306/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2020**

Name of the Company: Labdhi International Pvt Ltd
V/s
Gorgeous Extrusion Technik Pvt Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016.

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1. | | | | |
| 2. | | | | |

ORDER

(Through Video Conferencing)

Advocate, Ms. Sakshi Raheja is present on behalf of the petitioner and Advocate, Mr. Mohit Gupta is present on behalf of the respondent.

Learned lawyer appeared for the petitioner submitted that the objection from the side of the corporate debtor has been furnished recently, hence, she needs some time to deal with.

The prayer is allowed.

The parties are at liberty to file written submission 10 days before the next date of hearing.

List the matter for final hearing on 15.01.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 26th day of November, 2020.